

GOVERNMENT OF INDIA
MINISTRY OF JAL SHAKTI,
DEPARTMENT OF WATER RESOURCES, RIVER DEVELOPMENT & GANGA REJUVENATION

RAJYA SABHA
UNSTARRED QUESTION NO. 1373

ANSWERED ON 13.03.2023

DIVERSION OF WATER FROM MAHADEI BASIN TO MALAPRABHA BASIN

1373. SHRI LUIZINHO JOAQUIM FALEIRO

Will the Minister of **JAL SHAKTI** be pleased to state:

- (a) the actual quantities of water diverted from the Mahadei Basin by States of Karnataka and Maharashtra;
- (b) whether Government is aware of further attempts to divert the Mahadei water in Karnataka and the action Government has taken to stop the diversion of water from Mahadei Basin to Malaprabha Basin;
- (c) whether Government has approved the DPR of State Government of Karnataka; and
- (d) whether Government is aware of its repercussion on the six Talukas in Goa and five Wild life Sanctuaries dependent on Mahadei River and Bhimgad Wildlife, Mahadei Wildlife, Bhagvan Mahavir Wildlife, Bondla Wildlife and Mahavir Naional Park?

ANSWER

THE MINISTER OF STATE FOR JAL SHAKTI

(SHRI BISHWESWAR TUDU)

- (a) The States of Karnataka and Maharashtra have informed that no water is diverted from Mahadayi basin.
- (b) & (c) As per the sub-clause (A) (ii) of Clause VIII & IX of Award and Final Decision of Mahadayi Water Disputes Tribunal (MWDT) as notified on 27.02.2020, the State of Karnataka is permitted to divert 2.18 TMC (61.8 MCM) of Mahadayi water at proposed Bhandura dam and 1.72 TMC (48.7 MCM) at proposed Kalasa dam only, subject to fulfilling the certain directions. The Cabinet has accorded approval for the constitution of the Authority namely "Mahadayi PRAWAH" under the provisions of section 6A of the Inter-State River Water Disputes Act, 1956 for securing compliance and implementation of the decisions of Mahadayi Water Disputes Tribunal (MWDT).

The DPRs of Kalasa Nala Diversion Scheme (lift Scheme) & Bhandura Nala Diversion Scheme (lift Scheme) of State of Karnataka have been found technically acceptable by Central Water Commission from hydrology and inter-State aspects only, subject to strict compliance of certain conditions.

- (d) Utilization permitted by MWDT for all three basin States is after taking into consideration the environmental flow in accordance with "Standard Terms of Reference for Environmental Impact Assessment or Environmental Management Plan Report for Projects or Activities Requiring Environmental Clearance under EIA Notification 2006" of Ministry of Environment, Forest and Climate Change published in April, 2015.
